

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

25. IA 728/2024 in C.P. (IB)/29(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

NAME OF THE PARTIES:- **Abhijt S. Gokhale**
 IN THE MATTER OF
 LICHFL Trustee Company Private Limited
 V/s
 Sunita Pandurang Shinde

**Section: Application under any other provisions - IBC U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

Counsel, Raksha Thakkar a/w Karen Koya appeared for the Financial Creditor, and Counsel, Amey Hadwale a/w Geeta Lundwani appeared for the RP. It has been pointed out that reply/objection has not been filed on behalf of the Personal Guarantor (PG) nor anybody has been present on behalf of the PG. **The registry is directed** to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Petitioner is also directed to issue notice to the Personal Guarantor intimating the next date of hearing, along with a copy of the report of RP, by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing.

Further, the Personal Guarantor is directed to file reply/objection, if any, by serving an advance copy on the other side well before the next date of hearing. List this matter on **08.08.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)